

APPOINTMENT OF A CHAIRMAN IN
N B C C.

609. SHRI KRISHAN KANT Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether it is a fact that the post of Chairman in the National Buildings Construction Corporation Ltd. New Delhi, is vacant for the last 16 months;

(b) if so, the reasons therefor, and

(c) by when the post is likely to be filled ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) (a) to (c) Yes. The post of part-time Chairman fell vacant on the 11th January, 1971 due to the resignation of the then Chairman. The question of appointing a successor has been engaging the attention of the Government who have since decided to reappoint the previous Chairman. After completing the necessary formalities, orders will issue for his reappointment.

SHIPBUILDING IN PRIVATE SECTOR

610. SHRI INDER SINGH Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have allowed the private sector to undertake ship building activity in the country, and

(b) if so, the main features thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR). (a) No, Sir.

(b) Does not arise.

COMMITTEE ON BOOK INDUSTRY AND TRADE

611 SHRI INDER SINGH Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether any Committee was appointed by Government for a comprehensive

survey of the book industry and trade in India, and

(b) if so, the recommendations made by that Committee ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (PROF D P, YADAV) (a) Yes, Sir.

(b) The Committee has recommended that the survey may be entrusted to the National Council of Applied Economic Research. The matter is accordingly under discussion with the National Council of Applied Economic Research.

DEVELOPMENT REBATE FOR SHIPPING

612 SHRI VENIGALLA SATYANARAYANA Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received any demand from the shipowners to reintroduce the development rebate facilities for Shipping, and

(b) if so the decision taken by Government thereon ?

The MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SARI RAJ BAHADUR) : (a) and (b) The development rebate for shipping industry is available till 31st May, 1974. Representations have been received from concerned interests for its continuance beyond this date. These are under examination.

HIGH RENTS IN THE CAPITAL

613. SHRIMATI SAVITA BEHAN
SHRIMATI SITA DEVI.

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply to Starred Question No. 75 given in the Rajya Sabha on the 10th May, 1972 and state

(a) whether a Departmental Committee was constituted by his Ministry to review the Delhi Rent Control Act and to suggest amendments to it,

(b) if so, when such a Departmental Committee was constituted, the names of the members of the Departmental Committee;

(c) whether the Committee has submitted its report to the Government; if so, the nature of recommendations made; and

(d) whether Government have examined the same and when it is proposed to issue notification or bring forward an amending Bill in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) Yes.

(b) A Departmental Committee was set up on the 2nd May, 1970 with the following composition:

(1) Shri P. R. Nayak then Secretary Department of Works, Housing and U. D.—(Chairman)

Members

(2) Shri K. S. Pandalai, Joint Secretary and Legal Adviser, Ministry of Law, Department of Legal Affairs.

(3) Shri G. K. Bhanot, Joint Secretary, Ministry of Finance, Department of Expenditure.

(4) Shri S. C. Varma then Chief Secretary, Delhi Administration.

(5) Shri B. S. Manchanda, then Commissioner Municipal Corporation of Delhi.

(6) Shri S. C. Chhabra then President, New Delhi Municipal Committee.

(7) Shri M. Bhattacharyya then Deputy Secretary, Department of W. H. & U. D.—(Member Secretary)

(c) and (d) Yes, the Committee submitted their Report to Government on the 21st September, 1970. This report has been referred on the 12th October 1971 to the Members of the Consultative Committee of the Ministry of Works and Housing through the Department of Parliamentary Affairs for

their comments and suggestions which are still awaited. Only on receipt of their comments necessary further action in accordance with the prescribed procedure could be taken

12 NOON

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED POSTPONEMENT OF ANNUAL EXAMINATIONS BY THE ALIGARH MUSLIM UNIVERSITY

श्री श्यामलाल यादव (उत्तर प्रदेश) : श्रीमन्, अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा वार्षिक परीक्षाओं को जुलाई, 1972 की किसी तारीख तक स्थगित कर देने के समाचार और उनके परिणामस्वरूप विद्यार्थियों को होने वाली कठिनाई की ओर शिक्षा तथा समाज कल्याण मंत्री का ध्यान दिलाना चाहता हूँ।

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. NURUL HASAN): Sir, according to the information furnished by the Aligarh Muslim University, the PUC, Pre-Medical and some other annual examinations for 1972 have already been conducted and completed. The High School examination is scheduled to be held from May 25, 1972. Some other examinations such as M. A./M. Sc./M. Com., B. Ed., B. Sc. (Engg.), M. Sc. (Engg.) and main and subsidiary subjects in B. A. (Hons.)/B. Sc. (Hons.)/B. Com. (Hons.) etc. which were scheduled to be held early in May 1972 have now been postponed. A representation was made by the Students' Union first in May and then these were postponed to begin from May 20, 1972.

Subsequently, the Students' Union unanimously passed a resolution that no University Examination be held till a favourable University Bill was introduced in the Parliament. The Union represented that the students were not prepared to appear in any examination unless and until the question relating to University Bill was finally settled.

On May 13 and 19, 1972, the agitation for the indefinite postponement of the